

# THE HIGH COURT OF MEGHALAYA: SHILLONG

## NOTIFICATION

No. HCM.III/166/2019-JudI./Part-I/570

Dated Shillong, the 24<sup>th</sup> March, 2026

In supersession of the Constitution of Benches as ordered vide this Registry's Notification No. HCM.III/166/2019-JudI./Part-I/559 dated 13<sup>th</sup> January, 2026, the Hon'ble the Chief Justice is pleased to constitute the following **DIVISION BENCHES** and **SINGLE BENCHES** w.e.f. **07<sup>th</sup> April, 2026**, until further orders:

DIVISION BENCHES		
	NAMES OF THE HON'BLE JUDGES	DETERMINATION
1	<b>DIVISION BENCH-I:</b>  Hon'ble the Chief Justice and Hon'ble Mr. Justice W. Diengdoh.  [Court Room No. 1]	<ol style="list-style-type: none"><li>1. Public Interest Litigations;</li><li>2. All Intra Court Writ Appeals;</li><li>3. Writ Petitions specified in Rule 4(b)(c) and (g) of Chapter III of the Rules of High Court of Meghalaya, 2013;</li><li>4. Arbitration Appeals;</li><li>5. Commercial Appeals under the Commercial Appellate Division of the High Court;</li><li>6. Criminal Appeals where the sentence awarded is 10 years' imprisonment and above (<b>of the years 2023 and 2024</b>), <b>excluding part-heard matters and any applications filed therein that are pending before Division Bench-III</b>;</li><li>7. Any other matter required to be heard by a Division Bench;</li></ol>
2	<b>DIVISION BENCH-II:</b>  Hon'ble Mr. Justice H.S. Thangkhiew and Hon'ble Mr. Justice B. Bhattacharjee.  [Court Room No. 2]	<ol style="list-style-type: none"><li>1. All matters relating to tribal issues required to be heard by a Division Bench;</li><li>2. All matters relating to tax and revenue required to be heard by a Division Bench;</li><li>3. All matters released from Division Bench-I;</li></ol>
3	<b>DIVISION BENCH-III:</b>  Hon'ble Mr. Justice W. Diengdoh and Hon'ble Mr. Justice B. Bhattacharjee.  [Court Room No. 3]	<ol style="list-style-type: none"><li>1. Criminal Appeals where the sentence awarded is 10 years' imprisonment and above (<b>from the year 2025 onwards</b>), <b>including part-heard appeals of the years 2023 and 2024, along with miscellaneous applications arising therefrom</b>;</li></ol>

<b>SINGLE BENCHES</b>		
	<b>NAMES OF THE HON'BLE JUDGES</b>	<b>DETERMINATION</b>
1.	Hon'ble the Chief Justice. [Court Room No. 1]	1. Criminal Petitions (from the year 2025 onwards);
2.	Hon'ble Mr. Justice H.S. Thangkhiew. [Court Room No. 2]	1. All petitions filed under the Arbitration and Conciliation Act, 1996; 2. Company Petitions; 3. Civil Writ Petitions (from the year 2024 onwards); 4. All writ petitions relating to the Recovery of Debts and Bankruptcy Act, 1993 including from the Debts Recovery Tribunal, the Debts Recovery Appellate Tribunal, the National Company Law Tribunal and the National Company Law Appellate Tribunal and also under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002; 5. First Appeals; 6. Second Appeals; 7. Civil Contempt Cases; 8. Transfer Petitions; and 9. All Single Bench matters not falling within the determination of any other Single Bench;
3.	Hon'ble Mr. Justice W. Diengdoh. [Court Room No. 3]	1. Civil Writ Petitions (of the years 2022 and 2023); 2. Criminal Appeals where sentence awarded is below 10 years' imprisonment; 3. MACT Appeals; and 4. Bail matters – both Regular and Anticipatory;
4.	Hon'ble Mr. Justice B. Bhattacharjee. [Court Room No. 4]	1. Civil Writ Petitions (upto the year 2021); 2. Civil Revision Petitions; 3. Criminal Petitions (upto the year 2024); 4. Other criminal matters not falling within the determination of any other Single Bench;

By Order

  
**JOINT REGISTRAR (LISTING)**

Copy to: -

1. The Registrar -cum- PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of Her Ladyship.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
5. The PA to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
6. The P.S to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
7. The Registrar (Judicial Service) -cum- CPC, High Court of Meghalaya, Shillong for favour of kind information.
8. The Deputy Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
9. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
10. The Assistant Registrar-IV/Stamp Reporter, High Court of Meghalaya, Shillong for favour of kind information and necessary action.
11. All Court Masters/Court officers concerned for information and necessary action.
12. The System Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
13. Notice Board.
14. Office File.

  
JOINT REGISTRAR (LISTING)

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24/3/26